

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.241 - IA(Dis)/8(AHM)2024  
in  
**CP(IB) 562 of 2019**

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Givaudan (India) Pvt Ltd  
V/s  
Captivate Foods Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on: 06/05/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Kuldeep Adesara, Adv.  
For the Respondent :

**ORDER**

**IA(Dis)/8(AHM)2024**

None present for RoC. RoC is directed to file reply within one-week. Ld. Counsel for the applicant is directed to issue notice upon Income Tax Department.

List for further consideration on 26.06.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**